

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 101/GT/2012

Date: 8.1.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 101/GT/2012**: Approval of tariff of Badarpur Thermal Power Station (705 MW) for the period 1.4.2009 to 31.3.2014. [Truing-up]

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **23.1.2013**:

- (i) Reconciliation statement of actual expenditure incurred for the period from 2009-10 to 2011-12 with the books of accounts year wise/asset wise, to be submitted.
- (ii) Justification for the variation in actual additional capital expenditure incurred for the period from 2009-10 to 2011-12 and projected additional expenditure claimed during the years 2012-13 and 2013-14 under the respective heads with respect to the additional capital expenditure allowed by the Commission in the order dated 23.5.2012 giving clear reasons for the increase or decrease as the case may be.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)